

JOINT INSPECTION REPORT

In respect of Orders issued by
Hon'ble NATIONAL GREEN TRIBUNAL
(WESTERN ZONE) BENCH, PUNE
ORIGINAL APPLICATION NO. 82 OF 2023(WZ)

Abdul Samad Ismail Maknojia & Ors... Applicant

Verses

State of Maharashtra & Ors. ... Respondents

Background:-

Shri Abdul Samad Ismail Maknojia & Ors. Filed complaint before Hon'ble Nation Green Tribunal (Western Zone) Bench Pune and made various allegations with respect to violations to environment clearance and approvals granted by Slum Rehabilitation Authority as a planning authority.

Hon'ble National Green Tribunal vide order dated 20.03.2024 constituted a joint committee comprising one member each of respondent no. 4. – MPCB, respondent No. - 5 Slum Rehabilitation Authority and respondent no. 7 – MCGM and MPCB would be nodal agency of the joint committee with a direction that, *"the joint committee shall visit the site in question, inspect it in respect of allegations made in this application and note all violations and submit the report within one month from the date of uploading of this order, after issuing a notice about visit to the site to the learned counsel for the applicants as well as learned counsel for the respondent no. 8 and 9"*.

Accordingly, MPCB vide email dated 25.04.2024 informed committee members and the learned counsel for applicants as well as learned counsel for respondents regarding joint inspection of the site in question.

The Joint site inspection of M/s. Nirman Realtors and Developers Ltd. (formerly Nirman Construction), Malad was carried out by a Committee comprising of representatives from SRA, MCGM & MPCB on dated 30/04/2024 as per the order passed by Hon'ble NGT. The attendance sheet recorded at site with signatures of committee members, Representatives of applicant, Respondent no 8 & 9 is attached herewith as **ANNEXURE - A**.

The observations made during visit are as below:

1. SEWAGE TREATMENT ASPECT:

- a) PP have provided Sewage Treatment Plant of 100 CMD capacity comprising of underground collection cum aeration tank, carbon and sand filters, followed by final treated tank for Rehab Building which was not operational during visit.
- b) MPCB have granted consent to operate for rehab building on dated 28.02.2024 which is valid up to 31.12.2026. It was reported by PP that, the said rehab building is handed over to society before TWO years.
- c) It was complained by residents that, STP installed in rehab building is not being operated. PP submitted that, responsibility of operation of STP lies with rehab society only.
- d) Further, it was complained by local residents that sewage collection lines connecting to STP were broken at various points thereby creating water lodging in the said premises which was rectified by Developer recently. During visit, no breakage of collection lines & leakage of sewage observed.

- e) There was leakage of sewage in the area adjoining to MCGM drain near STP. It was claimed by Residents that leakages are due to poor O & M of sewerage system by Developer. But PP submitted that leakage are from backside of plot & needs to be investigated.

2. ORGANIC WASTE CONVERTER:

- a) The Non-hazardous waste generation like bio-degradable waste 208 kgs/day, non bio-degradable waste 150 kgs/day. PP is carrying out treatment of biodegradable waste in OWC and non bio-degradable waste is being disposed through MCGM.
- b) Organic Waste Converter provided for Rehab Building found non-operational.
- c) PP submitted that OWC installed is not being operated by Society & its responsibility of Society.

3. PROVISION OF STP DURING CONSTRUCTION PHASE:

- a) There is no residential colony for workers / labourers or residing people in the premises of ongoing construction activity.
- b) PP have provided green toilets for use of workers.

4. Rainwater Harvesting:

The Rainwater Harvesting system has been provided in the S. R. Scheme. The completion Certificate u/no. 359A/001 dtd. 08.03.2021 has been obtained from the consultant.

5. Parking:

As per SRA Circular no. 104 dtd. 10.11.2009

a) *"Parking requirement for S.R. Scheme submitted prior to 12.08.2009.*

In the S. R. Scheme submitted prior to 12.08.2009, the parking requirements shall be insisted as per the provision of clause 36(2) table 15 of DCR 1991 as per the provisions approved under notification TPB 4387/716/UD-11 (RDP) dtd. 12th June 1990.

However, in respect of the proposals submitted after 12.08.2009, the parking requirements shall be insisted as per the modified clause 36(2) Table 15 of DCR 1991 approved under notification u/no. TPB/4308/507/CR-76/08/UD-11 dtd. 12.08.2009".

In this case, the Letter of Intent for S. R. Scheme was approved on 03.08.2009 and issued on 10.08.2009 i.e. prior to 12.08.2009. hence, as per the then prevailing DCR rule there was no requirement for providing parking spaces for Rehab Building.

6. Recreational R. G. /Physical R.G.:

The S. R. Scheme is in progress. As per the provision vide clause 23 (1)(a) of DCR 1991 for the area from 2501 Sq. Mtrs to 10,000 Sq. Mtrs., 20% of net plot area is required to be provided as physical R.G. However, 8% R.G. instead of 20% as per the provision of 6.20 of Appendix-IV of Reg. 33(10) of DCR 1991 has to be provided. At present, part physical R.G. is provided on site. The balance physical R. G. shall be insisted in layout before granting final O.C. to the Sale Wing A/B.

7. Issuance of O.C. after necessary permission of SGNP:

The order dtd. 05.10.2001 from Chairman and Member of Grievance Redressal Committee, Sanjay Gandhi National Park, Borivali, states that,

The construction of Shree Azad CHS is outside S. No. 239(1). It is outside the forest land. The land on which the society is situated is not in the forest land.

Now, the developer has applied for SGNP NOC as per SEIAA condition prescribed in the Environmental Clearance dated 10/08/2022. The SGNP NOC shall be insisted before granting final O.C. to Sale Wing - A/B.

8. Regarding Fire Safety:

CFO Completion Certificate for Rehab Wing-C is received on 02.02.2021. CFO Completion for Sale Wing A/B will be insisted before granting final O.C. to the sale wing A/B.

9. SOCIO ECONOMIC IMPACT – PROVISION OF Mandir:

As per Annexure-II received from Additional Collector (Encroachment/Removal) M.S.D. (WS) dtd. 06.07.2007, Mandir (Owner, Jay Ambe Shiv Hanuman Mandir Trust) was non eligible. However, as per letter dtd. 17.02.2021 received from Dy. Collector (Encroachment/Removal), the mandir became sahshulka eligible. Due to planning constraint, the Mandir is provided in the ground floor of Sale Wing A/B.

10. VARIOUS CONTENTS IN FORM 1 FORM 1A & ALLEGATIONS MADE BY APPLICANT THEREOF:

Form 1 & Form 1A are directly submitted to Department of Environment & Climate Change, Govt of Maharashtra, Mantralaya, Mumbai. The procedure for issuance of Environmental clearances is set by concerned SEIAA & SEAC Authorities. So, this committee cannot offer any say about allegations made by applicant in respect of Contents of FORM 1, FORM 1A & procedural lapses thereof.

Committees Opinion:-

1. For the non-operation of STP and OWC MPC Board has to take appropriate action against PP / Society.
2. The allegations made by applicant about Form-1, Form-1A and lapses thereof are related to and dealt by SEIAA/SEAC/Environment Department, therefore Committee can not offer any opinion and expert comments from SEIAA/SEAC/Environment Department may be obtained.


30/04/2024

(Sanjeevan Bhosle)
Asst. Eng.
(SRA)


30/04/2024

(Sagar Rane)
Asst. Eng. B & F
(P/N Ward - MCGM)


30/04/2024

(Achyut Nandvate)
Sub Regional Officer,
Mumbai, MPCB

- Place:- Mumbai
- Date :- 30/04/2024

Joint Inspection Report Attendance Sheet

The Hon'ble NGT vide order dated 20/3/2024 has constituted a Joint Committee comprising one member each from MPCB, SRA and MCGM to carryout joint inspection of the site in question & inspect it in respect of the allegations made by applicant.

1. Name of Project :

M/s. Nirman Constructions

(Alias M/s Nirman Realtors and Developers LTD),

"Shree Azad Co. Op. HSG Society" ,C.T.S.No.738/B/1/A at Rani Sati

Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi,

Malad (E), Mumbai.

2. Date of inspection :

30/04/2024

3. Officials Present

for inspections & signatures

1. Mr. Akash Bhogil
(Representative of Applicant)

2. Mr. Samath Makhojia
(Applicant) *Dr. Same Edm 30/4/2024*

3. Mr. Sagar Rane
(AE, MCGM) (BFP) *30/04/2024*

4. Mr. Sanjivan Bhasale
(AE, SRA) *30/04/24*

5. Mr. AJIT MARATHE
M/s. Nirman Constructions

6. Mr. Hayat Ahmed Ansari
M/s. BACHA MASS ENCLAVE *30/4/2024*

7. Mr. A.S. NANDYATE
SRO, MPCB. *30/04/2024*

4. Specific comments :

- Joint inspection carried out by above representatives of as per orders issued by Hon'ble NGT.
- The comprehensive report including say by SRA, MCGM and MPCB will be prepared in due course of time and will be submitted to Hon'ble NGT.

(Ajit Marathe)
Developer

(Sagar Rane)
AE MCGM

(Sanjivan Bhasale)
AE SRA

(A.S. Nandyate)
SRO, MPCB

(Mr. Akash Bhogil)
Representative of Applicant

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/JD (WPC)/UAN No.0000189960/CR/2402002243

Date: 28/02/2024

To,
 M/s. Nirman Constructions (Alias M/s
 Nirman Realtors and Developers LTD),
 "Shree Azad Co.Op. HSG Society"
 ,C.T.S.No.738/B/1/A at Rani Sati Marg,
 Azad Link Road, Sanjay Nagar, Pathan
 Wadi, Malad
 (E), Mumbai.



Sub: Consent to Renewal to Operate (Part-I) for Residential Building Construction Project under SRA

Ref: Application Submitted by SRO-Mumbai-IV

Your application NO. MPCB-CONSENT-0000189960

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **Renewal of Consent to Operate (Part-I) is valid upto-31.12.2026.**
2. **The capital investment of the project is Rs.35.6 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Renewal is valid for Residential Building Construction Project under SRA named as M/s. Nirman Constructions (Alias M/s Nirman Realtors and Developers LTD), "Shree Azad Co.Op. HSG Society" ,C.T.S.No.738/B/1/A at Rani Sati Marg, Azad Link Road, Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai. on Total Plot Area of 4220.0 Sq.Mtrs for construction BUA of 11942.23 Sq.Mtrs out of Total Construction UA of 26386.08 Sq.Mtrs as per EC granted dated-10.08.2022 including utilities and services.**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance issued dtd-10.08.2022	4220.00	26386.08
2	Consent to Establish dtd-20.01.2023	4220.00	26386.08
3	Consent to 1st Operate (Part-I)-dtd-29.03.2023	4220.00	11942.23

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

<i>Sr No</i>	<i>Description</i>	<i>Permitted (in CMD)</i>	<i>Standards to</i>	<i>Disposal</i>
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	85	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P & CP) Act, 1981 for air emissions:**

<i>Stack No.</i>	<i>Description of stack / source</i>	<i>Number of Stack</i>	<i>Standards to be achieved</i>
NA	NA	0	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

<i>Sr No</i>	<i>Type Of Waste</i>	<i>Quantity & UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	Biodegradable waste	208 Kg/Day	OWC	use as manure
2	Non-Biodegradable waste	150 Kg/Day	Sagregate	sent to recycling to authorized agency.
3	STP Sludge	10 Kg/Day	Drying	Will be used as Manure For Gardening

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

<i>Sr No</i>	<i>Category No.</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
NA					

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. PP shall submit/extend the BG of Rs. 10 lakhs towards O&M of STP, OWC and compliance of conditions stipulated in EC and Consent to Operate.
11. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening.
12. Project Proponent shall operate the Organic waste digester with composting facility or biodigester with composting facility effectively
13. The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.

14. The Project Proponent shall comply with the Environmental Clearance obtained dtd-dtd. 10.08.2022 for construction project having total plot area 4220.00 Sq.mtr, & construction BUA 26386.08 Sq.mtr as per specific condition of EC.
15. This consent is issued without prejudice to NGT Original application No. 82/2023 (WZ).



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Signed by: Dr J. B. Sangewar
Joint Director (WPC)
For and on behalf of,
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2024-02-28 15:49:42 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	150000.00	MPCB-DR-23086	10/12/2023	NEFT
2	75000.00	MPCB-DR-22555	10/12/2023	NEFT

Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai IV
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR Technology based Sewage Treatment Plants (STPs) of combined capacity **100 CMD for treatment of domestic effluent of 85 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	95.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
NA	NA		0.00	-	-	NA	-

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	10 Lakhs	Submit/extend	Towards compliance of consent condition	31.12.2026	31.03.2027

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.

- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.



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MAHARASHTRA POLLUTION CONTROL BOARD

Phone :	(022)- 25505928		Kalpataru Point, 2 nd floor, Sion-
Fax :	(022)- 25505926		Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E),
Email :	romumbai@mpcb.gov.in		Mumbai - 400 022
Visit At :	http://mpcb.gov.in		

"Your Service is our Duty"

No: MPCB/ROM/PDI - 2404300010

Date: 30/04/2024

To,
M/s. Nirman Constructions,
(Alias M/s Nirman Realtors and Developers LTD)
"Shree Azad Co.Op. HSG Society", C.T.S. No.
738/B/1/A at Rani Sati Marg, Azad Link Road,
Sanjay Nagar, Pathan Wadi, Malad (E), Mumbai
400097, Maharashtra

Sub: Proposed directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 31A of the Air (Prevention & Control of Pollution) Act, 1981

Ref: 1. Joint Committee visited on 30/04/2024
2. Legal proposal submitted by SRO M-IV on 30/04/2024

...

WHEREAS, the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 are applicable to the State of Maharashtra as declared in official gazette.

AND WHEREAS, it is obligatory on your part to obtain **prior** environmental clearance from Competent Authority as per provisions laid down under EIA notification 2006 & related amendments made therein.

AND WHEREAS, it is obligatory on your part to obtain Consent from the M. P. C. Board. AND, it is also obligatory on your part to provide adequate Water & Air pollution control arrangements so as achieve the prescribed standards under the Environment Act & Rules and not to cause nuisance of pollution in the surrounding area.

AND WHEREAS. Hon'ble NGT vide order dated 20/03/2024 has constituted a joint committee comprising of one member each from Slum Rehabilitation Authority (SRA), Brihan Mumbai Municipal Corporation (BMC) & Maharashtra Pollution Control Board (MPCB) to carry out site inspection in respect of various allegation made by applicant.

AND WHEREAS, Joint Committee comprising of Slum Rehabilitation Authority, Brihan Mumbai Municipal Corporation & MPCB Officials visited your site at M/s. Nirman Constructions (Alias M/s Nirman Realtors and Developers LTD) "Shree Azad Co.Op. HSG Society", C.T.S. No.738/B/1/A at Rani Sati Marg, Azad Link Road, Sanjay

Nagar, Pathan Wadi, Malad (E), Mumbai 400097 on 30/04/2024 & reported following observations;

1. Sewage Treatment Plant provided for Rehab Building found non-operational.
2. Organic Waste Converter provided for Rehab Building found non-operational.
3. It is observed that effluent carrying pipelines to STP found choked and broken. Similarly, treated effluent discharge pipelines connected to BMC drain also found broken thereby creating water lodging and unhygienic conditions in work environment.
4. You have not taken various environmental measures like installation of solar panels etc.
5. You have not produced copy of NOC obtained from SNGP as per the condition of Environmental Clearance granted by the GOM vide EC dated 10/08/2022.

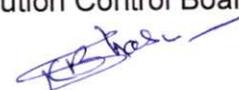
AND WHEREAS, this shows your clear-cut violation & negligent attitude towards compliance of provision of environmental enactments.

NOW THEREFORE, in exercise of the power confirmed by the Board upon me u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981 following proposed direction are issued against your Construction activity as to –

- 1) Why your existing construction activity shall not be stopped henceforth?
- 2) Why the competent authorities shall not be directed to disconnect water & electricity supply.
- 3) Why legal action shall not be initiated against your activity for violations of above Consent conditions.

Your reply shall reach this office from the receipt of these directions within a period of 7 days, failing which, appropriate action will be initiated against you, which please note.

For and on behalf of
Maharashtra Pollution Control Board


(S. R. Bhosale)
Regional Officer, Mumbai

Copy submitted to:-

1. Regional Officer (BMW), MPC Board, Sion, Mumbai – for information.

Copy to:

- 1) Sub Regional Officer, MPC Board, Mumbai -IV- He is directed to serve copy of direction to industry, take necessary follow-up towards compliance of the direction and submit Action taken report.
- 2) Master File.